

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 13
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 05.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:

Ms. Priyanka Anand, Adv. for RP
Mr. Nilotpal Shyam, Adv. for resolution
applicant

ORDER

CA-2384(PB)/2019:-

This is an application with a prayer for withdrawal of CA No. 1095(PB)/2019 & 1651(PB)/2019 filed by the applicants. We accept the prayer made and dismiss the aforesaid applications as withdrawn. Accordingly, CA No. 2384(PB)/2019 is allowed and disposed of in the aforesaid terms.

CA-2385(PB)/2019:-

This is an application with a prayer for withdrawal of CA No. 1094(PB)/2019 filed by the applicant. We accept the prayer made and dismiss the aforesaid application as withdrawn. Accordingly, CA No. 2385(PB)/2019 is allowed and disposed of in the aforesaid terms.

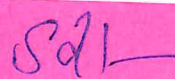


CA-2386(PB)/2019:-

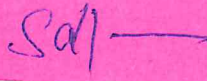
Notice of the application be issued to the non-applicant-respondent for 13.11.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 13.11.2019.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

05.11.2019
Aarti Makker